

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 27/TT/2020

Subject : Petition for truing up of transmission tariff of 2014-19 period and determination of transmission tariff of 2019-24 period of 1 asset under “WRSS-X Transmission System” in Western Region.

Date of Hearing : 22.5.2020

Coram : Shri P.K. Pujari, Chairperson
Shri I. S. Jha, Member
Shri Arun Goyal, Member

Petitioner : Power Grid Corporation of India Limited

Respondents : Madhya Pradesh Power Management Company Ltd.
& 10 Others

Parties present : Shri S.S. Raju, PGCIL
Shri A.K. Verma, PGCIL

Record of Proceedings

The matter was heard through video conferencing.

2. The representative of the Petitioner submitted that the instant petition is filed for truing up of transmission tariff of 2014-19 period and determination of transmission tariff of 2019-24 period in respect of Combined Assets: 765/400 kV Bilaspur Pooling Station (near Sipat) along with LILO of Sipat-Seoni Ckt-I with 3X80 MVAR Switchable Line Reactor, 3X80 MVAR Bus Reactor and 765/400 kV, 1500 MVA ICT 1 & 2 under WRSS-X Transmission System in Western Region. He submitted that the instant assets were put into commercial operation on 1.4.2012 and the tariff for 2009-14 tariff period and 2014-19 tariff period was determined vide order dated 31.1.2014 in Petition No. 58/TT/2012 and order dated 23.2.2016 in Petition No. 396/TT/2014 respectively. He submitted that the approved capital cost as on 31.3.2014 was ₹45783.66 lakh. He submitted that against the projected add-cap of ₹1552.21 lakh, the actual add-cap claimed in the instant petition is ₹402.71 lakh in the 2014-19 period. Hence, the add-cap claimed in the instant petition is lesser than the projected add-cap allowed earlier. He submitted that the cut-off date was 31.3.2015 and that the add-cap claimed for the year 2015-16 and 2017-18 is beyond the cut-off date and it is towards balance and retention payment. He further submitted that the add-cap of ₹43.50 lakh claimed during 2019-20



is due to reconciliation payment made to the contractors and the total project capital cost as on 31.3.2024 will be ₹46229.87 lakh.

2. In response to a query of the Commission, the representative of the Petitioner submitted that the entire scope under the project is completed. The Commission observed that there is a substantial reduction in the actual capital cost when compared to the FR cost. In response, the representative of the Petitioner submitted that the detailed reasons for lower capital cost were submitted in Petition No. 58/TT/2012 and they would once again submit the reasons for lower capital cost.

3. The representative of the Petitioner submitted that the Petitioner has furnished the information sought vide affidavit dated 5.5.2020 and the rejoinder to the reply filed by the MPPMCL has also been filed.

4. The Commission directed the Petitioner to submit the following information, on affidavit, by 8.6.2020 with an advance copy to the Respondents: -

- (i) Detailed reasons for reduction in capital cost as on 31.3.2019 (i.e. ₹46186.37 lakh) with respect to approved FR cost (i.e. ₹66496 lakh).
- (ii) Computation of depreciation accumulated for IT Assets till 31.3.2014.
- (iii) Form 4 for Combined Asset for 2014-19 period

5. The Commission also directed the Petitioner to submit the above information within the specified time and observed that no extension of time shall be granted.

6. Subject to the above, the Commission reserved order in the matter.

By order of the Commission

sd/-
(V. Sreenivas)
Deputy Chief (Law)

